

12 mm. to 900 mm. Repair work has since been carried out and these gates are operational.

(c) The cost of repairs and strengthening of the existing gates and cost of providing new gates, stoplog gates including civil works has been estimated to Rs. 489 lakhs.

(d) and (e) The matter has been referred to Central Water Commission for examining the causes of the deflection of the gates and the report is awaited.

Refusal of Medical Assistance by Doctors of AIIMS

**851. Shri Ram Vilas Paswan :
Shri Hari Kishore Singh :**

Will the Minister of Health and Family Welfare be pleased to state :

(a) whether the Government's attention has been drawn to the news-item captioned "AIIMS doctors ditch AIDS woman" appearing in Hindustan Times dated July 3, 1991;

(b) if so, whether the doctors of Gynaecology and Obstetrics Department of the AIIMS refused to treat a woman who was suspected to have been infected with AIDS; and

(c) if so, the reasons therefor ?

The Minister of State in the Ministry of Health and Family Welfare (Shrimati D. K. Thara Devi Sidhartha) : (a) to (c) Government has seen the news-item captioned "AIIMS doctors ditch AIDS Women" appeared in the Hindustan Times dated 3-7-1991.

The Patient who was pregnant and HIV (Human Immuno Deficiency Virus) infected was first admitted in AIIMS on 24-5-91 and had received medical attention on a continuing basis. She was again admitted on 27-6-91 and Dr. S. Kumar, Retired Addl. Professor of Obstetrics and Gynaecology of AIIMS conducted the delivery which took place on 30-6-91.

The Government has instituted a high level inquiry associating experts to examine the facts and circumstances under which it became necessary to seek the assistance of Dr. S. Kumar, for handling the delivery case and to review arrangements for dealing with AIDS/HIV positive cases in all the 13 hospitals including AIIMS specially identified for this purpose.

Agricultural Labour

852. Shri N. Dennis : Will the Minister of Labour be pleased to state the steps taken to improve the living conditions of agricultural labour in the country ?

The Minister of State of the Ministry of Labour (Shri K. Ramamurthy) : Various Labour Laws like Minimum Wages Act, 1948. Payment of Wages Act, 1938. Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 exist to safeguard and protect the interests of Agricultural Labour. Besides, various schemes such as IRDP, Jawahar Rozgar Yojna, NREP, RLEGP aimed at upliftment of the poor and wage employment are being implemented. The Government constituted a National Commission on Rural Labour to go into the conditions of agriculture Labour and the Commission is expected to submit their Report this month.

A Central legislation to regulate employment, conditions of Service and Welfare Measures for the Agricultural Workers, is also under the consideration of Government.

Setting up of Navodaya Vidyalayas

853. Shri K. Muraleedharan : Will the Minister of Human Resource Development be pleased to state the number of Navodaya Vidyalayas being set up during the year 1991-92 and the location thereof ?

The Minister of Human Resource Development (Shri Arjun Singh): Fourteen Navodaya Vidyalayas have

been sanctioned during the year 1991-92 as follows :—

S.No.	Location	District	State/U.T.
1. <i>Drangidhra</i>		Sardarnagar	Gujarat
2. <i>Targhari</i>		Rajkot	Gujarat
3. <i>Kalukheda</i>		Retlam	Madhya Pradesh
4. <i>Palus</i>		Sangli	Maharashtra
5. <i>Nongtalang</i>		Jaintia Hills	Meghalaya
6. <i>Wokha</i>		Wokha	Nagaland
7. <i>Bahraich</i>		Gazipur	Uttar Pradesh
8. <i>Dalip Nagar</i>		Deoria	Uttar Pradesh
9. <i>Pihani</i>		Hardoi	Uttar Pradesh
10. <i>Gyanpur</i>		Bhadohi	Uttar Pradesh
11. <i>Bhargain</i>		Etah	Uttar Pradesh
12. <i>Jafarpur Kalan</i>		West District	Delhi
13. <i>Takurachara</i>		S. Tripura District	Tripura
14. <i>Ujain</i>		Siwan	Bihar

Out of turn Allotment of Flats to persons not Registered with D.D.A.

854. **Shri Rajnath Sonkar Shastri:** Will the Minister of Urban Development be pleased to refer to reply given to Unstarred Question No. 1397 dated March 21, 1990 and Unstarred Question No. 441 dated August 8, 1990 and state:

(a) the reasons for making out of turn allotments to persons who were not registered with the DDA during the preceding few years;

(b) the manner in which the Government propose to deal with the violation of the guidelines;

(c) whether there is any proposal to proceed against the guilty persons responsible for the violation, if so the details thereof and if not, the reasons therefor; and

(d) the details of the 341 flats allotted during 1989 and also laid on the Table of the House giving com-

parative figures for the preceding three years and the successive two years?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam): (a) to (c) As per Government's policy and guidelines, out-of-turn allotments of DDA flats can be made to the registered as well as unregistered persons can be made to one extent of 2½% of the total number of flats allotted during an year in cases of extreme compassion and hardship, as also to widows and physically handicapped persons and in such other special cases which in their opinion deserve special consideration. While the power for out-of-turn allotments to unregistered persons vests with Lt. Governor, Delhi, such allotments to registered persons can be made by the Vice-Chairman, DDA.

(d) The details of 341 flats allotted on out-of-turn basis during 1989 are enclosed in the Statements—I and II. The comparative figures for the